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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

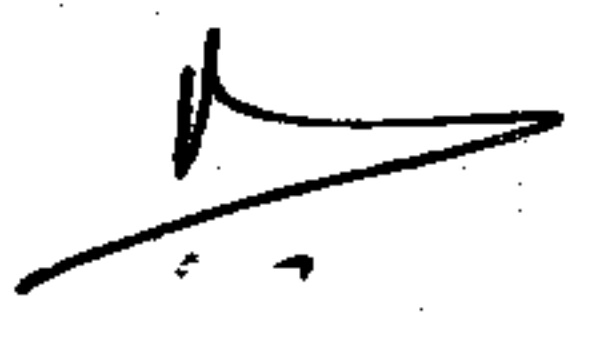
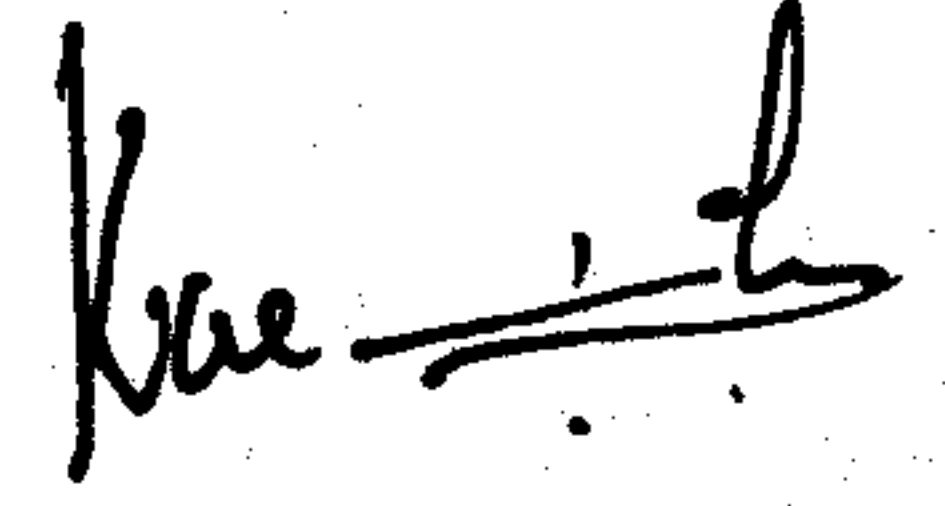
C.P. (I.B) No. 136/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2018**

Name of the Company: Shree Dutt Roadlines
V/s.
Diamond Power Infrastructure Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH	ADVOCATE	PETITIONER	
2.	Kunal P Vaishnav	Advocate	Resp No	

ORDER

Advocate Ms. Vaibhavi Parikh is present for Operational Creditor/ Petitioner.
Advocate Mr. Kunal Vaishnav is present for Respondent.

The instant matter is pending since long and the Respondent did not file his reply even after number of opportunity has been granted.

The Respondent shall file its objections, if any, within one week by serving an advance copy to the petitioner. no further time shall be granted to the Respondent.

List the matter on 31.07.2018 for final hearing.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 10th day of July, 2018.